

SECTION XI-A
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) Nos. 26462-26465, 26467-26470, 26471-26474, 26476-79, 26481-84, 26485-88, 26489-92, 26493-96 OF 2014, 121-124 AND 10309-12 OF 2015 WITH PRAYER FOR INTERIM RELIEF.

Sri Sri Rama Mandir Development
 Committee etc. etc.

...Petitioner

Versus

State of Odisha & Ors. Etc. etc.

...Respondents

OFFICE REPORT

The matter above-mentioned was listed before the Ld. Registrar on 3rd August, 2015, when she was pleased to pass the following Order:

“SLP(C) NO.121-124/2015

Respondent nos. 1 to 3 and 7 have not filed counter affidavit despite it was the warning of last opportunity. Further opportunity is therefore declined.

Service of respondent no.6 is complete but none has entered appearance.

For respondent nos. 4,5,8 and 9, ld. Counsel for the petitioner to take fresh steps to effect service. Be taken within four weeks time. Notices thereafter be issued.

SLP(C) NO.26462-26465,26467-26470, 26471-26474, 26476-26479,26481-26484,26485-26488,26489-26492,26493-26496 of 2014

Among nine respondents common to all the SLPs herein, counter affidavit of respondent nos. 1 to 3 and 5 is awaited. Be filed within four weeks time as last opportunity.

Service of respondent nos. 6 and 7 is complete but none has entered appearance.

For respondent nos. 8 and 9, affidavit of dasti service filed but is not proper. Proper affidavit of dasti service be filed within three weeks time.

SLP(C) NO.10309-10312/2015

Among nine respondents herein, respondent no.4 has filed counter affidavit. Registry to verify.

...2/-

**Remaining all the respondents are yet to be served.
Ld. Counsel for the petitioner to take fresh steps within
four weeks time. Notices thereafter be issued.
List again on 13.10.2015.”**

**SLP (C) Nos. 26462-26465, 26467-26470, 26471-26474, 26476-79, 26481-84,
26485-88, 26489-92, 26493-96 OF 2014**

It is submitted that Counsels for the Respondent No. 1 to 3 and 5 have not filed Counter Affidavit so far.

It is further submitted that Counsel for the petitioner has not filed proper affidavit of deasti service upon respondent Nos 8 and 9 so far.

Service of show cause notice is not complete on Respondent Nos. 8 and 9.

SLP (C) Nos. 121-124 of 2015

It is submitted that Respondent Nos. 6 & 9 has been served but none has entered appearance. Counsel for the petitioner has not taken fresh steps for serving unserved Respondent Nos. 4, 5 and 8. so far.

Service of show cause notice is not complete on Respondent Nos. 4, 5 and 8.

SLP(C) No. 10309-12 of 2015

It is submitted that in view of the aforesaid order, It is submitted that Counsel for Respondent No.4 has not filed the counter-affidavit so far.

It is submitted that counsel for the petitioner has not take fresh steps for issuance of notice to unserved respondents so far.

Service of show cause notice is not complete on Respondent Nos. 1 to 3 and 5 to 9.

The matters above mentioned are listed before the Ld. Registrar with this Office Report.

Dated this the 07th day of October, 2015.

ASSISTANT REGISTRAR

Copy to:-

Mr. V.K. Monga, Adv.(Bar Association, SCI)

Mr. R. Satish, Adv.(316, New Lawyers Chambers)

Mr. S.S. Dash, Adv.(Bar Association, SCI)

Mr. Ashok Panigrahi, Adv.(Bar Association)

Mr. Mr. Sibho Sankar Mishra, Adv. (32 Lawyers Chambers)

Mr. Ashok Panigrahi, Adv. (Supreme Court Bar Asson.)

Mr. Abhishth Kumar, Adv.(Bar Association)